

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1252/(MAH)/2017

CORAM: Present: SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

NAME OF THE PARTIES: Sarsan Securities Pvt. Ltd.  
V/s.  
Skyline Capital Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
5	C. Keswani for Applicant i/b Economic Laws Practice	Advocate	C. Keswani

**ORDER**

**C.P. No.1252/I&BC/NCLT/MB/MAH/2017**

1. The Learned Representative of the Petitioner is present.
2. Heard the Learned Counsel.
3. He stated that inadvertently on the requisite Form i.e. Form No. 1 name of the IRP was proposed as Mr. T. Sathisan (refer Para 12 of the Order dated 06.10.2017).
4. However, the Consent Form No. 2 of the IRP is received from Mr. Rahul Sudhakar Kavathekar, 104, Shree Ganesh CHS, Bhavani Shankar Road, Near Kabutarkhana, Dadar West, Mumbai-28 IBBI/IPA-001/IP-P00040/2016-2017/10101. (As referred in Form No. No.2 at Page No. 452 Volume 3).

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5. The Matter has already been discussed for the above subject on last two occasions i.e. 16.11.2017 and 21.11.2017, however, the Orders could not be uploaded. Therefore, Praecipe has been moved today for necessary directions.
6. It is hereby directed that the name of the IRP is to be substituted and Mr. Rahul Sudhakar Kavathekar is appointed as substituted IRP to perform the responsibilities assigned to him under the Code.
7. He is also directed to place on record the Progress Report on or before

**15.01.2018.**

**Sd/-**

**BHASKARA PANTULA MOHAN**  
Member (Judicial)

12.12.2017

aah

**Sd/-**

**M.K. SHRAWAT**  
Member (Judicial)